

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22053/2009

(From the judgement and order dated 29/07/2009 in APOT No.
117/2009 of The HIGH COURT OF CALCUTTA)

NICCO CORP.LTD. Petitioner(s)

VERSUS

PRYSMIAN CAVIE SISTEMI ENERGIA S.R.L&ANR Respondent(s)

(With prayer for interim relief)
(For final disposal)

Date: 28/10/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE DR. JUSTICE B.S. CHAUHANFor Petitioner(s) Mr.Ashok H.Desai, Sr.Adv.
Dr.A.M.Singhvi, Sr.Adv.
Mr.Sanjay Basu, Adv.
Mr.Sanjeev K.Kapoor, Adv.
Mr.Anil Dutt, Adv.
Mr.Kumar Mihir, Adv.
For M/S. Khaitan & Co.,Adv.For Respondent(s) Mr.Sudipto Sarkar, Sr.Adv.
Mr.C.S.Vaidyanathan, Sr.Adv.
Mr.Ciccu Mukhopadhaya, Adv.
Mr.Manu Nair, Adv.
Mr.Abhijeet Sinha, Adv.
Mr.Arun Mohan,Adv.
For M/S Suresh A. Shroff & Co.,Adv.UPON hearing counsel the Court made the following
O R D E R

Mr.Ashok H.Desai, learned senior counsel appearing on behalf of the petitioner commenced his arguments at 11.55 A.M. and concluded at 2.45 P.M. Thereafter, Dr.A.M.Singhvi, learned senior counsel made his submissions upto 3.05 P.M. followed by Mr.Sudipto Sarkar, learned senior counsel for the respondents who started his reply submissions and was on his legs when the Court rose for the day leaving the matter as part-heard. List on 29.10.2009 as part-heard.

(Satish K.Yadav)
Court Master(Phoolan Wati Arora)
Court Master